

CENTRAL ADMINISTRATIVE TRIBUNAL**MADRAS BENCH****OA/310/00 972/2019****Dated Wednesday ,the 22nd day of January, 2020****PRESENT****Hon'ble Mr.T.Jacob , Member(A)**

P. Kanagalakshmi,
W/o late V.Rajamanickam, ACIT (Retd.),
“Varsha Castle”, No. 11, Wahab Street,
Choolaimedu,
Chennai – 600 094.

....Applicant

(By Advocate M/s P.Balasubramaniam)

Vs

1. Union of India,
Rep by Director General (HQ),
Directorate General of CGHS,
Nirman Bhavan,
New Delhi – 110 108.

2. The Additional Director,
CGHS, Rajaji Bhavan,
Besant Nagar,
Chennai – 600 090.

....Respondents

(By Advocate Mr. Su.Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. T. Jacob, Member (A))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “i. To call for the records of the respondents and set aside the order passed in Order F.No. 12017/05/2018-CGHS III, dated 23.02.2018 by the 1st respondent and order for all consequential benefits.
- ii. And pass such further or other orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of the case and thus render justice .”

2. When the matter came up for hearing today, learned counsel for the respondents submits that the relief sought by the applicant had already been granted by the Department. He has also produced a copy of the order dated 28-11-2019 to that effect. Learned counsel for the applicant also agrees with the statement made by the respondent counsel.

3. In view of the above submission, nothing survives in this OA for adjudication. Hence, the OA is dismissed as Infructuous.

/SV

(T.JACOB)
Member(A)
22-01-2020